

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 52 of 2020

IN THE MATTER OF:

Mr. S. Ravi Kumar

...Appellant

Versus

Thyssenkrupp Industries India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Ritesh Patil, Advocate.

For Respondents: Mr. Nikhil Pratap, Advocate.

O R D E R
(Through Virtual Mode)

02.09.2020: The matter has been listed on mentioning for urgent hearing. Shri Ritesh Patil, learned counsel for the Appellant submits that dispute inter se the Operational Creditor and the Corporate Debtor has been settled and he has instructions to withdraw the appeal. The appeal is accordingly dismissed as withdrawn.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc